## DIRECTORATE GENERAL OF FOREIGN TRADE
## (DES-II SECTION)

## MINUTES OF THE NORMS COMMITTEE-II
## MEETING No. 06/81-ALC2/2019 DATED 26.06.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 06/81 of Norms Committee-II for the year 2019-20 held on 26.06.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation | Department |
|---|---|---|
| 1. | Shri K. K. Tiwari, IA | DHI |
| 2. | Shri Sundeep Chauhan, DO | DPIIT |
| 3. | Shri A. K. Mishra, AIA | MoS |
| 4. | Shri V.C. Agarwal, Consultant (TEC-3) | DGFT |
| 5. | Shri Shobhit Gupta, Dy. DGFT | DGFT |
| 6. | Shri Amit Kumar, Assistant Director | DGFT |

1. Minutes of Meeting No.04/81 held on 29.05.2019 and Meeting No. 05/81 held on 12.06.2019 were circulated amongst the members on 13.06.2019 & 25.06.2019 respectively. No comments have been received from any member on such minutes. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as below:-

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

**MEETING NUMBER:** 6/81-ALC2/2019 **MEETING DATE:** 26.06.2019

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| 1 | **Case No.:1/23/81-ALC2/2017** | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00500/AM18/ | RLA File :05/23/040/00041/AM10/ | Lic.No/Date:0510250513 08.10.2009 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.<br><br>The case stands deferred. | | | |

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| 2 | **Case No.:2/8/81-ALC2/2013** | Party Name: EPSILON BATTERIES PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00118/AM14/ | RLA File :08/24/040/00032/AM14/ | Lic.No/Date:0810120617 30.04.2013 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.<br><br>The case stands deferred. | | | |

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| 3 | **Case No.:331/14/81-ALC2/2018** | Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01049/AM19/ | RLA File :07/24/040/00256/AM16/ | Lic.No/Date:0710109067 23.11.2015 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 4 | **Case No.: 25/22/81-ALC2/2015** | Party Name: LS CABLE INDIA PRIVATE LIMITED | Meet No/Date: 6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00462/AM16/ | RLA File :05/23/040/00324/AM16/ | Lic.No/Date:0510396433 26.11.2015 | Deferred |
| | **Decision:** The Committee considered the case as per agenda. As per decision taken in Meeting No. 3/81 dated 15.05.2019, an email on the given email i.d. was sent to the party on 03.06.2019 call them on PH indicating the deficiencies raised in the matter. However, the email bounced back. Therefore, the Committee decided to send the letter to the applicant by post.<br><br>The case stands deferred. | | | |

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| | **Case No.:41/14/81-ALC2/2018** | Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED, | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00759/AM19/ | RLA File :10/24/040/00077/AM16/ | Lic.No/Date:1010059340 10.12.2015 | Deferred |
| 5 | **Decision:** The Committee considered the case as per agenda and noted that ad-hoc norms for import items from Sl. No. 8 to 21 were fixed in meeting NC-II meeting held on 10.04.2019. The case was referred to MeitY on 23.05.2019 for comments in respect of rest of import items. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:3/10/81-ALC2/2018** | Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00484/AM19/ | RLA File :04/24/040/00218/AM16/ | Lic.No/Date:0410161507 12.01.2016 | Approved |
| 6 | **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):<br><br>ITCHS Code: 74081190<br>Import Item: 8mm CONTINOUS CAST COPPER ROD<br>Recommended Quantity: 1.01 Kg/Kg content in the export product<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:360/14/81-ALC2/2018** | Party Name: AXON INTERCONNECTORS AND WIRES PVT LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01078/AM19/ | RLA File :07/24/040/00422/AM16/ | Lic.No/Date:0710109572 28.03.2016 | Deferred |
| 7 | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:28/14/81-ALC2/2018** | Party Name: FCI OEN CONNECTORS LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00746/AM19/ | RLA File :10/24/040/00040/AM17/ | Lic.No/Date:1010059574 08.08.2016 | Deferred |
| 8 | **Decision:** The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received. An email was sent to the applicant and RA, Cochin on 24.04.2019 to furnish complete set of the application. However, no information has been received so far. Hence, the Committee decided to remind them.<br><br>The case stands deferred. | | | |

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| | **Case No.:32/14/81-ALC2/2018** | Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00750/AM19/ | RLA File :10/24/040/00060/AM17/ | Lic.No/Date:1010059610 19.09.2016 | Deferred |
| 9 | **Decision:** The Committee considered the case as per agenda and noted that ad-hoc norms for import items from Sl. No. 8 to 21 were fixed in meeting NC-II meeting held on 10.04.2019. The case was referred to MeitY on 23.05.2019 for comments in respect of rest of import items. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:1/10/81-ALC2/2018** | Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00482/AM19/ | RLA File :04/24/040/00124/AM17/ | Lic.No/Date:0410162398 20.10.2016 | Approved |
| 10 | **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3): | | | |

| ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|
| 74081190 | 8mm CONTINOUS CAST COPPER ROD | 1.01 Kg/Kg content in the export product |

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:10/11/81-ALC2/2018** | Party Name: MICRO TECH.CNC PRIVATE LIMITED | Meet No/Date: 6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00626/AM19/ | RLA File :04/24/040/00128/AM17/ | Lic.No/Date:0410162481 09.11.2016 | Deferred |
| 11 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by Consultant (TEC-3) seeking certain information was sent to the applicant on 25.03.2019 followed by a reminder on 13.05.2019. It was also noted that the applicant informed vide email dated 30.05.2019 that they are preparing the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:7/18/81-ALC2/2017** | Party Name: JINDAL SAW LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 12 | HQ File :01/81/050/00356/AM18/ | RLA File :05/23/040/00190/AM18/ | Lic.No/Date:0510403717 18.08.2017 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 13.05.2019 given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:5/7/81-ALC2/2018** | Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00382/AM19/ | RLA File :04/24/040/00158/AM18/ | Lic.No/Date:0410163694 14.11.2017 | Deferred |
| 13 | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/119/2019-TSW dated 27.05.2019:<br><br>1. To provide the information related to material balancing giving details of net content of import inputs (bifurcated quantities of imported items- Beams, Channel and Angle) and indigenous inputs (bifurcated quantities of indigenous items).<br><br>The case stands deferred. | | | |

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| | **Case No.:7/21/81-ALC2/2017** | Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00448/AM18/ | RLA File :04/24/040/00153/AM18/ | Lic.No/Date:0410163738 28.11.2017 | Deferred |
| 14 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:25/24/81-ALC2/2017** | Party Name: R.R.KABEL LIMITED, | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00527/AM18/ | RLA File :03/95/040/00670/AM18/ | Lic.No/Date:0310817483 04.12.2017 | Deferred |
| 15 | **Decision:** The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3):<br><br>1. Sl. No. 12 of the Standard Deficiency Format.<br>2. Name of base polymer for item No. 2.<br>3. Name of catalyst for item No. 3.<br>4. To provide clarification for, how the export product is reduced from 18000 Km to 13983 km.<br>5. To provide clarification for, why process show armoring & sheathing but input for these not taken into account for material balancing.<br>6. To provide clarification for, why process show use of PVC/XLPE but import item is different.<br>7. To provide cross section diagram &related calculations.<br><br>The applicant's reply dated 29.05.2019 was forwarded to Consultant (TEC-3) for examination of the case. However , it is found that the applicant's reply is deficient due to the following reasons:<br><br>1. The export product reduced from 18000 Km to 13983 Km but inputs are not revised.<br>2. Process flow chart given in earlier reply has been changed.<br><br>Therefore, the Committee decided to call the applicant for **personal hearing** along withreply of above mentioned deficiencies.<br>The case stands deferred. | | | |



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| | **Case No.:38/24/81-ALC2/2017** | Party Name: JINDAL SAW LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00540/AM18/ | RLA File :05/23/040/00350/AM18/ | Lic.No/Date:0510404940 14.12.2017 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

**Export item:**

In the description of export product add "Coating thickness" :

i) Epoxy 235 Micron

ii) Adhesive 240 Micron

iii) HDPE 3725 Micron & coating area 462220 Sq. Mtr. & Wt. 40857.357 MT

**Import Items:**

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| Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|
| 1 | 72000000 | **Non-Alloy HR Coils/Plates** | As per SION C593 |
| 2 | 72299021 | **Welding wire** | As applied for |
| 3 | 38109090 | WELDING FLUX (MISC. ITEM) **Relevant** GRADES | Import quantity allowed upto 5% of FoB value |
| 4 | 37019990 | X-RAY FILM (MISC. ITEM) WITH **Relevant** SIZE/TOTAL INDUSTRIAL X-RAY FILM (MISC. ITEMS) **Relevant** SIZE /TOTAL 865 M2. | |
| 5 | 72299021 | CO2 WIRE (MISC. ITEM)/WIRE ELECTRODE/MIG WIRE **Relevant** SIZE/GRADES | |
| 6 | 72051021 | STEEL SHOTS & GRITS (MISC. ITEM) (**Relevant** GRADE) | |
| 7 | 39011000 | **Relevant** ADHESIVE (LDPE/LLDPE) (**Relevant** GRADE/ **Relevant** TYPE) | As applied for |
| 8 | 39012000 | POLYETHYLENE (**Relevant** GRADE/ **Relevant** TYPE) POLYETHYLENE (HDPE) (**Relevant** GRADE/ **Relevant** TYPE) | As applied for |

**Note:**

1. **The description "NON-ALLOY/ ALLOY HR STEEL COILS/PLATES ALL SIZE/THICK / WIDTH/LENGTH/ ALL GRADE" may be replaced with description "Non-Alloy HR Coils /Plates" in the import item at Sl. No. 1.**
2. **The description "WIRE ELECTRODE/SAW WELDING WIRE ALL SIZE &ALL GRADE" may be replaced with "Welding wire" in the import item Sl. No. 2.**
3. **The word "Relevant" may be added in the description of the import item at Sl. No. 7.**
4. **The word "all" may be replaced with "Relevant" in the description of the import items at Sl. No. 3 to 8.**

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:43/3/81-ALC2/2018** | Party Name: GRAVITA INDIA LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 17 | HQ File :01/81/050/00120/AM19/ | RLA File :13/24/040/00046/AM18/ | Lic.No/Date:1310048823 04.01.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

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| 18 | **Case No.:33/5/81-ALC2/2018** | Party Name: COSMOS ENGITECH PVT LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00241/AM19/ | RLA File :34/24/040/00291/AM18/ | Lic.No/Date:3410043830 24.01.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

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| 19 | **Case No.:9/3/81-ALC2/2018** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00086/AM19/ | RLA File :34/24/040/00180/AM18/ | Lic.No/Date:3410043839 30.01.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

| ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|---|
| 76141000 | TACSR/AS, SIZE : 410 SQ MM NET CONTENT : (1) ALUMINIUM INGOTS : 2274 MTS (2) ALUMINIUM ALLOY (ZIRCONIUM) : 10 MTS (3) ALUMINIUM INGOTS : 92 MTS (3)PATENTED HIGH CARBON STEEL WIRE RODS IN COILS OF OTHER ALLOY STEEL : 800 MTS, TOTAL WEIGHT : 3176 MTS | 2000.000 Kilometer | 1 | 76011010 | ALUMINIUM INGOTS | 2320 MT |
| | | | 2 | 76012010 | **Master Alloy 10% Zr**ALUMINIUM ALLOY ( ZIRCONIUM) | 9.6 MT |
| | | | 3 | 76011010 | ALUMINIUM INGOTS | 94 MT |
| | | | 4 | 72279090 | **Steel wire rod of relevant grade** | 815 MT |

**Note:**

1. **The weight of export product should be 1587.55 Kg/Km.**
2. **The words "Master alloy 10% Zr" may be added in the description of the import item at Sl. No. 2.**
3. **The description "PATENTED HIGH CARBON STEEL WIRE RODS IN COILS OF OTHER ALLOY STEEL" may be replaced with the description "Steel wire rod of relevant grade" from the import item at Sl. No. 4.**

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:29/3/81-ALC2/2018** | Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00106/AM19/ | RLA File :03/94/040/00873/AM18/ | Lic.No/Date:0310819096 12.02.2018 | Rejected |
| 20 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letters were issued to the applicant on 27.11.2018 & 03.06.2019 for certain clarification. The applicant furnished three replies dated 03.12.2018, 27.02.2019 & 13.06.2019. However, Consultant (TEC-3) informed that the applicant has not yet decided the product mix of the export product. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:3/2/81-ALC2/2018** | Party Name: ANGELS ALUMINIUM CORPORATION | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 21 | HQ File :01/81/050/00008/AM19/ | RLA File :03/94/040/00933/AM18/ | Lic.No/Date:0310819231 19.02.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:34/5/81-ALC2/2018** | Party Name: COSMOS ENGITECH PVT LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 22 | HQ File :01/81/050/00242/AM19/ | RLA File :34/24/040/00315/AM18/ | Lic.No/Date:3410043899 19.02.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:70/3/81-ALC2/2018** | Party Name: NTL ELECTRONICS INDIA LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 23 | HQ File :01/81/050/00147/AM19/ | RLA File :05/24/040/00632/AM18/ | Lic.No/Date:0510406052 05.04.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.01.2019 and followed by final reminder on 13.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, New Delhi.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 24 | **Case No.: 81/14/81-ALC2/2018** | Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00799/AM19 | RLA File :07/24/040/00005/AM19/ | Lic.No/Date:0710113159 19.04.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

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| 25 | **Case No.:59/5/81-ALC2/2018** | Party Name: KEC INTERNATIONAL LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00267/AM19/ | RLA File :03/94/040/01065/AM17/ | Lic.No/Date:0310820973 15.05.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310820971 dated 15.05.2018 in meeting No. 03/81 dated 15.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/397/2018-TSW dated 21.06.2019 as under:

| Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|
| 1 | 74081190 | Continuous Cast Copper Wire Rod EC Grade**of relevant grade and diameter** | Wastage allowed 1% with accountability clause |
| 2 | 39011090 | XLPE Compound **of relevant grade and size** | Wastage allowed 2% with accountability clause |
| 3 | 39042110 | PVC Resin **of relevant grade and size** | Wastage allowed 2% with accountability clause |

RA concerned may take suitable consequential action accordingly.

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| 26 | **Case No.: 60/5/81-ALC2/2018** | Party Name: KEC INTERNATIONAL LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00268/AM19/ | RLA File :03/94/040/01114/AM17/ | Lic.No/Date:0310820974 15.05.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310820971 dated 15.05.2018 in meeting No. 03/81 dated 15.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/397/2018-TSW dated 21.06.2019 as under:

| Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|
| 1 | 74081190 | Continuous Cast Copper Wire Rod (EC Grade) **of relevant grade and diameter** | Wastage allowed 1% with accountability clause |
| 2 | 39011090 | XLPE Compound **of relevant grade and size** | Wastage allowed 2% with accountability clause |
| 3 | 39042110 | PVC Resin **of relevant grade and size** | Wastage allowed 2% with accountability clause |

RA concerned may take suitable consequential action accordingly.



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| **Case No.:117/5/81-ALC2/2018** | Party Name: RR KABEL LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| HQ File :01/81/050/00325/AM19/ | RLA File :03/95/040/00065/AM19/ | Lic.No/Date:0310820984 15.05.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310823945 dated 24.09.2018 in meeting No. 04/81 dated 29.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/386/2018-TSW dated 25.06.2019 as under:

27

| ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|---|
| 85446020 | Hologen Free Flame Retardent Cables (Thermosetting Thermo Plastic)/ (Thermoplastic) upto 1100 voltage NET CONTENT: COPPER-500430 KGS, Halogen Free Flame Retardent Compound-212577 KGS, Halogen Free Catalyst-11324 KGS | 18000.000 Kilometer | 1 | 74081190 | Copper Wire Rod | 505434.00 Kg. |
| | | | 2 | 39013000 | Halogen Free Flame Retardent Compound | 223205.00 Kg. |
| | | | 3 | 39012000 | **Master batch** Halogen Free Catalyst | 11890.00 Kg. |

**Note: The words "Master batch" may be added in the description of import item No. 3.**

RA concerned may take suitable consequential action accordingly.

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| **Case No.:145/5/81-ALC2/2018** | Party Name: UM CABLES LTD., | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| HQ File :01/81/050/00353/AM19/ | RLA File :03/95/040/01124/AM18/ | Lic.No/Date:0310820991 15.05.2018 | Deferred |

28 **Decision:** The Committee considered the case as per agenda and noted that the case was referred to DoT for examination on 03.01.2019 followed by a reminder on 06.03.2019. It was also noted that the copy of application was again sent to DoT on 10.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DoT for expediting comments.

The case stands deferred.

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| **Case No.:114/3/81-ALC2/2018** | Party Name: VIKARSH STAMPINGS INDIA PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| HQ File :01/81/050/00191/AM19/ | RLA File :31/83/040/00018/AM19/ | Lic.No/Date:3110067051 15.05.2018 | Deferred |

29 **Decision:** The Committee considered the case as per agenda and noted that the final reminder was sent to the applicant vide email dated 11.5.2019 for submission of information as called for vide email dated 06.12.2018. A mail has been received from the party stating that they have already furnished reply. However, it was found that neither the referred reply has been received nor the party has attached the said



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reply with their mail. It was also noted that a reminder was issued to the applicant on 03.06.2019 in this regard and no information has been received so far. Hence, the Committee decided to send a final reminder the applicant.

The case stands deferred.

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| **Case No.:116/5/81-ALC2/2018** | Party Name: R.R.KABEL LIMITED, | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| HQ File :01/81/050/00324/AM19/ | RLA File :03/95/040/01011/AM18/ | Lic.No/Date:0310821010 16.05.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310823943 dated 24.09.2018 in meeting No. 04/81 dated 29.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/386/2018-TSW dated 25.06.2019 as under:

30

| ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|---|
| 85444930 | RUBBER INSULATED HV INDUSTRIAL CABLES - NET CONTENT: COPPER- 114059 kgs, Thermoplastic Rubber Granules-19057 kgs | 243.000 **KM** | 1 | 74081190 | COPPER WIRE ROD | 115199.30 Kg including 1% wastage |
| | | | 2 | 40027000 | Thermoplastic Rubber Granules | 20010.10 Kg including 5% wastage |

**Note: Unit of measurement in case of export product should be read as Kilometer instead of Kilogram.**

RA concerned may take suitable consequential action accordingly.

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| **Case No.:61/5/81-ALC2/2018** | Party Name: KEC INTERNATIONAL LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| HQ File :01/81/050/00269/AM19/ | RLA File :03/94/040/01144/AM17/ | Lic.No/Date:0310821055 17.05.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310820971 dated 15.05.2018 in meeting No. 03/81 dated 15.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/398/2018-TSW dated 21.06.2019 as under:

31

| Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|
| 1 | 74081190 | Continuous Cast Copper Wire Rod (EC Grade) **of relevant grade and diameter** | Wastage allowed 1% with accountability clause |
| 2 | 39011090 | XLPE Compound **of relevant grade and size** | Wastage allowed 2% with accountability clause |
| 3 | 39042110 | PVC Resin **of relevant grade and size** | Wastage allowed 2% with accountability clause |

RA concerned may take suitable consequential action accordingly.



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| 32 | **Case No.:62/5/81-ALC2/2018** | Party Name: KEC INTERNATIONAL LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00270/AM19/ | RLA File :03/94/040/00863/AM17/ | Lic.No/Date:0310821056 17.05.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310820971 dated 15.05.2018 in meeting No. 03/81 dated 15.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/397/2018-TSW dated 21.06.2019 as under:

| Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|
| 1 | 74081190 | Continuous Cast Copper Wire Rod (EC Grade) **of relevant grade and diameter** | Wastage allowed 1% with accountability clause |
| 2 | 39011090 | XLPE Compound **of relevant grade and size** | Wastage allowed 2% with accountability clause |
| 3 | 39042110 | PVC Resin | May be deleted in view of export wise import details given showing deletion of the same. |

RA concerned may take suitable consequential action accordingly.

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| 33 | **Case No.:126/5/81-ALC2/2018** | Party Name: SIEMENS LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00334/AM19/ | RLA File :03/95/040/00094/AM19/ | Lic.No/Date:0310821041 17.05.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply against issued D/L was received and shared with representative of DHI in the meeting. The Committee decided to wait for comments.

The case stands deferred.

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| 34 | **Case No.: 97/14/81-ALC2/2018** | Party Name: RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED | Meet No/Date: 6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00815/AM19 | RLA File : 02/24/040/00044/AM19 | Lic.No/Date:0210208523 25.06.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.
The case stands deferred.

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| 35 | **Case No.:111/14/81-ALC2/2018** | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00829/AM19/ | RLA File :07/24/040/00084/AM19/ | Lic.No/Date:0710113582 13.07.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However,

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| | no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 36 | **Case No.:110/5/81-ALC2/2018** | Party Name: POLYNOVA INDUSTRIES LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00318/AM19/ | RLA File :03/95/040/00089/AM19/ | Lic.No/Date:0310822367 17.07.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.<br><br>The case stands deferred. | | | |

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| 37 | **Case No.:133/5/81-ALC2/2018** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00341/AM19/ | RLA File :03/95/040/00331/AM19/ | Lic.No/Date:0310822348 17.07.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 13.05.2019 followed by final reminder on 25.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 38 | **Case No.:141/5/81-ALC2/2018** | Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00349/AM19/ | RLA File :09/24/040/00169/AM19/ | Lic.No/Date:0910066469 18.07.2018 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DHI vide email dated 29.05.2019. (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 39 | **Case No.:142/5/81-ALC2/2018** | Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00350/AM19/ | RLA File :09/24/040/00152/AM19/ | Lic.No/Date:0910066468 18.07.2018 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DHI vide email dated 27.05.2019. (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 40 | **Case No.:146/5/81-ALC2/2018** | Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00354/AM19/ | RLA File :32/24/040/00020/AM19/ | Lic.No/Date:3210078574 18.07.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the application's reply was sent to MSME on 25.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 41 | **Case No.:109/5/81-ALC2/2018** | Party Name: POLYCAB WIRES PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00317/AM19/ | RLA File :03/95/040/00347/AM19/ | Lic.No/Date:0310822465 20.07.2018 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 42 | **Case No.:122/14/81-ALC2/2018** | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00840/AM19/ | RLA File :07/24/040/00096/AM19/ | Lic.No/Date:0710113626 24.07.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 43 | **Case No.:129/14/81-ALC2/2018** | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00847/AM19/ | RLA File :07/24/040/00095/AM19/ | Lic.No/Date:0710113625 24.07.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 44 | **Case No.:134/5/81-ALC2/2018** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00342/AM19/ | RLA File :03/95/040/00121/AM19/ | Lic.No/Date:0310822611 26.07.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant has not | | | |

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| | submitted reply of the deficiencies intimated vide letter dated 18.01.2019 followed by final reminder dated 11.05.2019. Therefore, the Committee decided to reject the case for non submission of reply under intimation to RA, Mumbai.<br><br>RA concerned may take suitable consequential action accordingly. |

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| 45 | **Case No.:108/10/81-ALC2/2018** | Party Name: APL METALS LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00589/AM19/ | RLA File :02/24/040/00069/AM19/ | Lic.No/Date:0210208615 01.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant provided copy of application instead of reply of deficiency letter as requested on 19.02.2019. Hence, the Committee decided to seek again from the applicant to furnish following information for examination of the case:<br><br>1. Lead content in import item.<br><br>The case stands deferred. | | | |

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| 46 | **Case No.:18/10/81-ALC2/2018** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00499/AM19/ | RLA File :03/95/040/00359/AM19/ | Lic.No/Date:0310822770 01.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the applicant.<br><br>The case stands deferred. | | | |

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| 47 | **Case No.:1/5/81-ALC2/2018** | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00209/AM19/ | RLA File :04/24/040/00097/AM19/ | Lic.No/Date:0410164566 03.08.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 and followed by final reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Chennai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 48 | **Case No.:2/5/81-ALC2/2018** | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00210/AM19/ | RLA File :04/24/040/00095/AM19/ | Lic.No/Date:0410164564 03.08.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 and followed by final reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to | | | |



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reject the case under intimation to RA, Chennai.

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:163/5/81-ALC2/2018** | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00371/AM19/ | RLA File :04/24/040/00098/AM19/ | Lic.No/Date:0410164567 03.08.2018 | Rejected |
| 49 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 and followed by final reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Chennai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:164/5/81-ALC2/2018** | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00372/AM19/ | RLA File :04/24/040/00096/AM19/ | Lic.No/Date:0410164565 03.08.2018 | Rejected |
| 50 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 and followed by final reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Chennai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:5/10/81-ALC2/2018** | Party Name: MODISON METALS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00486/AM19/ | RLA File :03/95/040/00439/AM19/ | Lic.No/Date:0310822894 07.08.2018 | Deferred |
| 51 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 03.06.2019. It was also noted that the applicant informed vide email dated 13.06.2019 that they will send reply soon. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:124/10/81-ALC2/2018** | Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00605/AM19/ | RLA File :34/24/040/00146/AM19/ | Lic.No/Date:3410044397 08.08.2018 | Deferred |
| 52 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 13.05.2019 followed by final reminder on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br>The case stands deferred. | | | |

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| 53 | **Case No.:42/10/81-ALC2/2018** | Party Name: VARDHMAN IMPEX | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00523/AM19/ | RLA File :05/24/040/00281/AM19/ | Lic.No/Date:0510407475 08.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 03.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 54 | **Case No.:92/10/81-ALC2/2018** | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00573/AM19/ | RLA File :04/24/040/00108/AM19/ | Lic.No/Date:0410164592 13.08.2018 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/5/2019-TSW dated 17.05.2019. (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 55 | **Case No.:95/10/81-ALC2/2018** | Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00576/AM19/ | RLA File : 04/24/040/00103/AM19/ | Lic.No/Date:0410164589 13.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received. An email was sent to the applicant and RA, Chennai on 04.04.2019 to furnish complete set of the application and also a reminder has been issued on 26.06.2019 in this regard. Hence, the Committee decided to wait for complete set of application.<br><br>The case stands deferred. | | | |

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| 56 | **Case No.:34/10/81-ALC2/2018** | Party Name: SHIVA UTENSILS INDUSTRIES PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00515/AM19/ | RLA File :05/24/040/00289/AM19/ | Lic.No/Date:0510407526 14.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 25.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 57 | **Case No.:130/14/81-ALC2/2018** | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00848/AM19/ | RLA File :07/24/040/00113/AM19/ | Lic.No/Date:0710113742 23.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 58 | **Case No.:12/10/81-ALC2/2018** | Party Name: POLYCAB WIRES PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00493/AM19/ | RLA File :03/95/040/00402/AM19/ | Lic.No/Date:0310823286 27.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply dated 20.6.2019 has been forwarded to Consultant (TEC-3) on 26.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 59 | **Case No.:141/14/81-ALC2/2018** | Party Name: ABB INDIA LIMITED. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00859/AM19/ | RLA File :07/24/040/00136/AM19/ | Lic.No/Date:0710113784 29.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 27.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments.<br><br>The case stands deferred. | | | |

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| 60 | **Case No.:142/14/81-ALC2/2018** | Party Name: CHAMBAL ALUMS PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00860/AM19/ | RLA File :13/24/040/00093/AM19/ | Lic.No/Date:1310049048 29.08.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 03.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 61 | **Case No.:6/10/81-ALC2/2018** | Party Name: OETIKER INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00487/AM19/ | RLA File :03/95/040/00534/AM19/ | Lic.No/Date:0310823417 29.08.2018 | Deferred |

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**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

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| | **Case No.:2/11/81-ALC2/2018** | Party Name: VENKATESWARA WIRES PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00618/AM19/ | RLA File :13/24/040/00089/AM19/ | Lic.No/Date:1310049054 31.08.2018 | Deferred |
| 62 | **Decision:** The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3):<br><br>1. Sl. No. 12 of the Standard Deficiency Format.<br><br>The applicant's reply dated 20.05.2019 was forwarded to Consultant (TEC-3) for examination of the case. However , it is found that the applicant's reply is deficient due to the following reasons:<br><br>1. To provide explanation for, why the alloying elements have not been shown in inputs and the weight of Aluminium is not reduced accordingly as the conductor of 25 Sq. mm is an alloy conductor.<br><br>Therefore, the Committee decided to seek from the applicant to furnish above mentioned deficiencies.<br><br>The case stands deferred. | | | |

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| | **Case No.:146/14/81-ALC2/2018** | Party Name: ANGELS ALUMINIUM CORPORATION | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00864/AM19/ | RLA File :03/94/040/00490/AM19/ | Lic.No/Date:0310823503 04.09.2018 | Deferred |
| 63 | **Decision:** The Committee considered the case as per agenda and noted that copy of application received from the applicant was incomplete as copy of AA was not enclosed with application. However, the case was referred to MSME on 20.06.2019 for examination. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:102/10/81-ALC2/2018** | Party Name: LALBABA SEAMLESS TUBES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00583/AM19/ | RLA File :02/24/040/00086/AM19/ | Lic.No/Date:0210208674 04.09.2018 | Deferred |
| 64 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:105/10/81-ALC2/2018** | Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED | Meet No/Date: 6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00586/AM19/ | RLA File :04/24/040/00051/AM19/ | Lic.No/Date:0410164657 07.09.2018 | Deferred |
| 65 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 19.02.2019 followed by a reminder on 13.05.2019. The matter was deliberated in the meeting and the Committee decided to forward the case to Consultant (TEC-3) for examination.<br><br>The case stands deferred. | | | |

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| | **Case No.:1/11/81-ALC2/2018** | Party Name: RAJASTHAN CABLE & CONDUCTORS PVT. LTD., | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00617/AM19/ | RLA File :13/24/040/00091/AM19/ | Lic.No/Date:1310049060 07.09.2018 | Deferred |
| 66 | **Decision:** The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3):<br><br>1. Sl. No. 12 of the Standard Deficiency Format.<br><br>The applicant's reply dated 20.05.2019 was forwarded to Consultant (TEC-3) for examination of the case. However , it is found that the applicant's reply is deficient due to the following reasons:<br><br>1. To provide explanation for, why the alloying elements have not been shown in inputs and the weight of Aluminium is not reduced accordingly as the conductor of 25 Sq. mm is an alloy conductor.<br><br>Therefore, the Committee decided to seek from the applicant to furnish above mentioned deficiencies.<br><br>The case stands deferred. | | | |

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| | **Case No.:30/10/81-ALC2/2018** | Party Name: PETZ CREATION | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00511/AM19/ | RLA File :05/24/040/00322/AM19/ | Lic.No/Date:0510407736 10.09.2018 | Deferred |
| 67 | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 03.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:149/14/81-ALC2/2018** | Party Name: SRONS ENGINEERS | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 68 | HQ File :01/81/050/00867/AM19/ | RLA File :30/24/040/00024/AM19/ | Lic.No/Date:3010104433 11.09.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 22.04.2019 and | | | |



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followed by final reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to RA, Ludhiana.

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:112/10/81-ALC2/2018** | Party Name: ANKIT FASTENERS PVT LTD., | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00593/AM19/ | RLA File :07/24/040/00150/AM19/ | Lic.No/Date:0710113849 17.09.2018 | Deferred |
| 69 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.06.2019. However, the applicant vide email dated 04.06.2019 requested for personal hearing in the NC meeting. Therefore, the Committee decided to call the applicant for **personal hearing** in the forthcoming NC meeting.<br><br>The case stands deferred. | | | |

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| | **Case No.:4/11/81-ALC2/2018** | Party Name: JLC ELECTROMET PVT. LTD., | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00620/AM19/ | RLA File :13/24/040/00100/AM19/ | Lic.No/Date:1310049076 20.09.2018 | Rejected |
| 70 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 and followed by final reminder on 18.05.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to RA, Jaipur.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:104/10/81-ALC2/2018** | Party Name: FALCON ENTERPRISES | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00585/AM19/ | RLA File :04/24/040/00123/AM19/ | Lic.No/Date:0410164709 24.09.2018 | Rejected |
| 71 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 and followed by final reminder on 18.05.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to RA, Chennai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:45/10/81-ALC2/2018** | Party Name: PARAMOUNT COMMUNICATIONS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00526/AM19/ | RLA File :05/24/040/00573/AM17/ | Lic.No/Date:0510407901 26.09.2018 | Deferred |
| 72 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred. | | | |

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| 73 | **Case No.:25/10/81-ALC2/2018** | Party Name: JINDAL SAW LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00506/AM19/ | RLA File :05/23/040/00278/AM19/ | Lic.No/Date:0510407943 28.09.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

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| 74 | **Case No.:26/10/81-ALC2/2018** | Party Name: PRECISION WIRES INDIA LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00507/AM19/ | RLA File :03/95/040/00626/AM19/ | Lic.No/Date:0310824075 28.09.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

| ITCHS Code | Export item | Quantity | Sl. No. | ITCHS Code | Import item | Recommended Quantity |
|---|---|---|---|---|---|---|
| 85441110 | Winding Copper Conductors (Continuously Transposed containing 5 to 72 Enamelled Wires) | 300000.000 Kg | 1 | 74081190 | Cast Copper Rod (EC Grade) | As applied |
| | | | 2 | 48042900 | Insulating Paper | Deleted by the applicant |
| | | | 3 | 48042900 | High Density Kraft Paper | |

RA concerned may take suitable consequential action accordingly.

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| 75 | **Case No.:7/11/81-ALC2/2018** | Party Name: JAMMU PIGMENTS LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00623/AM19/ | RLA File :13/24/040/00098/AM19/ | Lic.No/Date:1310049088 01.10.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

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| 76 | **Case No.:4/10/81-ALC2/2018** | Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00485/AM19/ | RLA File :09/24/040/00295/AM19/ | Lic.No/Date:0910066707 03.10.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 27.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.
The case stands deferred.

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| 77 | **Case No.:133/10/81-ALC2/2018** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00614/AM19/ | RLA File :34/24/040/00073/AM19/ | Lic.No/Date:3410044569 10.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 78 | **Case No.: 79/10/81-ALC2/2018** | Party Name: SWASTIK METAL ROLLING MILLS | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00560/AM19/ | RLA File :31/83/040/00108/AM19/ | Lic.No/Date:3110067192 10.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the case was referred to MSME for examination on 07.01.2019 followed by a reminder on 24.05.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 79 | **Case No.:173/14/81-ALC2/2018** | Party Name: DISHA AUTO COMPONENTS PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00891/AM19/ | RLA File :03/94/040/00615/AM19/ | Lic.No/Date:0310824393 11.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 25.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 80 | **Case No.:64/10/81-ALC2/2018** | Party Name: KANADE ANAND UDYOG PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00545/AM19/ | RLA File :03/94/040/00628/AM19/ | Lic.No/Date:0310824399 11.10.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 and followed by final reminder on 25.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 81 | **Case No.:65/10/81-ALC2/2018** | Party Name: KANADE ANAND UDYOG PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00546/AM19/ | RLA File :03/94/040/00621/AM19/ | Lic.No/Date:0310824397 11.10.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 and followed by final reminder on 25.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 82 | **Case No.:47/10/81-ALC2/2018** | Party Name: POLYCAB WIRES PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00528/AM19/ | RLA File :03/95/040/00714/AM19/ | Lic.No/Date:0310824442 15.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 83 | **Case No.:128/10/81-ALC2/2018** | Party Name: WELSPUN CORP LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00609/AM19/ | RLA File :34/24/040/00222/AM19/ | Lic.No/Date:3410044590 15.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 19.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 84 | **Case No.:35/10/81-ALC2/2018** | Party Name: PILOT INDUSTRIES LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00516/AM19/ | RLA File :05/24/040/00365/AM19/ | Lic.No/Date:0510408140 18.10.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 and followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, New Delhi.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 85 | **Case No.:38/10/81-ALC2/2018** | Party Name: SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File | RLA File | Lic.No/Date:0510408157 | Deferred |



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| | :01/81/050/00519/AM19/ | :05/24/040/00395/AM19/ | 18.10.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 86 | **Case No.:63/10/81-ALC2/2018** | Party Name: SAHNEY KIRKWOOD PVT. LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00544/AM19/ | RLA File :03/95/040/00764/AM19/ | Lic.No/Date:0310824725 26.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) & DPIIT was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 87 | **Case No.:178/14/81-ALC2/2018** | Party Name: ANKIT FASTENERS PVT LTD., | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00896/AM19/ | RLA File :07/24/040/00188/AM19/ | Lic.No/Date:0710114068 30.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.<br><br>The case stands deferred. | | | |

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| 88 | **Case No.:22/11/81-ALC2/2018** | Party Name: BELDEN INDIA PVT.LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00638/AM19/ | RLA File :31/83/040/00120/AM19/ | Lic.No/Date:3110067220 30.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 89 | **Case No.:114/10/81-ALC2/2018** | Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00595/AM19/ | RLA File :04/24/040/00167/AM19/ | Lic.No/Date:0410164830 30.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br>The case stands deferred. | | | |

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| 90 | **Case No.:29/10/81-ALC2/2018** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00510/AM19/ | RLA File :03/95/040/00484/AM19/ | Lic.No/Date:0310824806 30.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 91 | **Case No.:180/14/81-ALC2/2018** | Party Name: GAVIRANGA ENTERPRISES | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00898/AM19/ | RLA File :07/24/040/00191/AM19/ | Lic.No/Date:0710114090 01.11.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the case was referred to DHI on 27.05.2019 for examination. However, the matter was deliberated in the meeting and the Committee decided to forward the case to MeitY as per advice of representative of DHI.<br><br>The case stands deferred. | | | |

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| 92 | **Case No.:56/10/81-ALC2/2018** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00537/AM19/ | RLA File :03/95/040/00683/AM19/ | Lic.No/Date:0310824865 01.11.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 93 | **Case No.:181/14/81-ALC2/2018** | Party Name: SHERA METAL PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00899/AM19/ | RLA File :13/24/040/00112/AM19/ | Lic.No/Date:1310049119 02.11.2018 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/50/2019-TSW dated 26.06.2019. (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 94 | **Case No.:62/10/81-ALC2/2018** | Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00543/AM19/ | RLA File :03/95/040/00788/AM19/ | Lic.No/Date:0310824907 05.11.2018 | Deferred |



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**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 19.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

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| 95 | **Case No.:377/14/81-ALC2/2018** | Party Name: K J V ALLOYS CONDUCTORS PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01095/AM19/ | RLA File :50/24/040/00021/AM19/ | Lic.No/Date:5010002483 12.11.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.

The case stands deferred.

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| 96 | **Case No.:202/14/81-ALC2/2018** | Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00920/AM19/ | RLA File :08/24/040/00246/AM19/ | Lic.No/Date:0810143844 13.11.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

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| 97 | **Case No.:91/10/81-ALC2/2018** | Party Name: REFORM TOOLS PVT. LTD., | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00572/AM19/ | RLA File :02/24/040/00119/AM19/ | Lic.No/Date:0210208801 16.11.2018 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that the case was referred to DHI on 21.05.2019 for examination. However, the matter was deliberated in the meeting and the Committee decided to forward the case to MSME as per advice of representative of DHI.

The case stands deferred.

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| 98 | **Case No.:49/10/81-ALC2/2018** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00530/AM19/ | RLA File :03/95/040/00743/AM19/ | Lic.No/Date:0310825166 22.11.2018 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/7/2019-TSW dated 25.06.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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| 99 | **Case No.:191/14/81-ALC2/2018** | Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00909/AM19/ | RLA File :03/94/040/00736/AM19/ | Lic.No/Date:0310825272 28.11.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply dated 21.6.2019 was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 100 | **Case No.:53/10/81-ALC2/2018** | Party Name: VISHAL STEELS | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00534/AM19/ | RLA File :03/95/040/00864/AM19/ | Lic.No/Date:0310825271 28.11.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 101 | **Case No.:192/14/81-ALC2/2018** | Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00910/AM19/ | RLA File :03/94/040/00742/AM19/ | Lic.No/Date:0310825286 29.11.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply dated 21.6.2019 was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 102 | **Case No.:107/10/81-ALC2/2018** | Party Name: MANAKSIA COATED METALS AND INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00588/AM19/ | RLA File :02/24/040/00118/AM19/ | Lic.No/Date:0210208822 29.11.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MoS was sent to the applicant on 19.02.2019 and followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Calcutta.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 103 | **Case No.:50/10/81-ALC2/2018** | Party Name: POLYCAB WIRES PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00531/AM19/ | RLA File :03/95/040/00746/AM19/ | Lic.No/Date:0310825307 30.11.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 104 | **Case No.:59/10/81-ALC2/2018** | Party Name: PARAM INDUSTRIES | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00540/AM19/ | RLA File :03/95/040/00830/AM19/ | Lic.No/Date:0310825358 03.12.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 and followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 105 | **Case No.:60/10/81-ALC2/2018** | Party Name: PARAM INDUSTRIES | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00541/AM19/ | RLA File :03/95/040/00829/AM19/ | Lic.No/Date:0310825355 03.12.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 and followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 106 | **Case No.:71/10/81-ALC2/2018** | Party Name: SAHNEY KIRKWOOD PVT. LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00552/AM19/ | RLA File :03/95/040/00913/AM19/ | Lic.No/Date:0310825416 05.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 28.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 107 | **Case No.:222/14/81-ALC2/2018** | Party Name: MAHARASHTRA SEAMLESS LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00940/AM19/ | RLA File :05/24/040/00483/AM19/ | Lic.No/Date:0510408807 06.12.2018 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 25.6.2019 given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 108 | **Case No.:72/10/81-ALC2/2018** | Party Name: PARAM INDUSTRIES | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00553/AM19/ | RLA File :03/95/040/00919/AM19/ | Lic.No/Date:0310825553 10.12.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 and followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 109 | **Case No.:73/10/81-ALC2/2018** | Party Name: PARAM INDUSTRIES | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00554/AM19/ | RLA File :03/95/040/00918/AM19/ | Lic.No/Date:0310825557 10.12.2018 | Rejected |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 and followed by final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 110 | **Case No.:207/14/81-ALC2/2018** | Party Name: GAVIRANGA ENTERPRISES | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00925/AM19/ | RLA File :07/24/040/00229/AM19/ | Lic.No/Date:0710114294 18.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the case was referred to DHI on 21.06.2019 for examination. However, the matter was deliberated in the meeting and the Committee decided to forward the case to MeitY as per advice of representative of DHI.<br><br>The case stands deferred. | | | |

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| 111 | **Case No.:208/14/81-ALC2/2018** | Party Name: GAVIRANGA ENTERPRISES | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00926/AM19/ | RLA File :07/24/040/00228/AM19/ | Lic.No/Date:0710114295 18.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the case was referred to DHI on 21.06.2019 for examination. However, the matter was deliberated in the meeting and the Committee decided to forward the case to MeitY as per advice of representative of DHI.<br><br>The case stands deferred. | | | |

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| 112 | **Case No.:15/11/81-ALC2/2018** | Party Name: ELECTRO COPPER & ALLOYS MFG. CO. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00631/AM19/ | RLA File :02/24/040/00136/AM19/ | Lic.No/Date:0210208861 20.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 113 | **Case No.:278/14/81-ALC2/2018** | Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00996/AM19/ | RLA File :05/24/040/00545/AM19/ | Lic.No/Date:0510409094 27.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 114 | **Case No.:12/11/81-ALC2/2018** | Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00628/AM19/ | RLA File :04/24/040/00206/AM19/ | Lic.No/Date:0410165045 31.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 115 | **Case No.:226/14/81-ALC2/2018** | Party Name: ACG PHARMAPACK PVT LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00944/AM19/ | RLA File :03/94/040/00809/AM19/ | Lic.No/Date:0310826048 01.01.2019 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 24.6.2019 given by Consultant (TEC-1). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 116 | **Case No.:228/14/81-ALC2/2018** | Party Name: VIPRA IMPEX | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00946/AM19/ | RLA File :52/24/040/00063/AM19/ | Lic.No/Date:5210042906 04.01.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 28.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 117 | **Case No.:233/14/81-ALC2/2018** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00951/AM19/ | RLA File :34/24/040/00306/AM19/ | Lic.No/Date:3410044796 07.01.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 118 | **Case No.:230/14/81-ALC2/2018** | Party Name: JINDAL SAW LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00948/AM19/ | RLA File :05/23/040/00440/AM19/ | Lic.No/Date:0510409209 07.01.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 119 | **Case No.:231/14/81-ALC2/2018** | Party Name: LASER POWER & INFRA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00949/AM19/ | RLA File :02/24/040/00142/AM19/ | Lic.No/Date:0210208903 07.01.2019 | Deferred |

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**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 21.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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| 120 | **Case No.:378/14/81-ALC2/2018** | Party Name: TRUFORM TECHNO PRODUCTS LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01096/AM19/ | RLA File :50/24/040/00027/AM19/ | Lic.No/Date:5010002501 07.01.2019 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that the case was referred to MSME on 21.06.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

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| 121 | **Case No.:237/14/81-ALC2/2018** | Party Name: JINDAL SAW LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00955/AM19/ | RLA File :05/23/040/00454/AM19/ | Lic.No/Date:0510409268 09.01.2019 | Deferred |

**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.05.2019 followed by final reminder on 26.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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| 122 | **Case No.:238/14/81-ALC2/2018** | Party Name: KEI INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00956/AM19/ | RLA File :05/23/040/00414/AM19/ | Lic.No/Date:0510409270 09.01.2019 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

| Sl. No. | ITCHS Code | Import item | Recommended Quantity |
|---|---|---|---|
| 1 | 74031100 | COPPER CATHODE | 1.01 Kg/Kg content in the export product |
| 2 | 39019090 | XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE COMPOUND OF **RELEVANT** GRADE | 1.05 Kg/Kg content in the export product |
| 3 | 39041090 | PVC RESIN | 1.05 Kg/Kg content in the export product |
| 4 | 28258000 | ANTIMONY TRIOXIDE | |
| 5 | 72179099 | GALVANISED STEELWIRE / G. I. WIRE | 1.02 Kg/Kg content in the export product |
| 6 | 39019090 | HDPE (HIGH DENSITY POLYETHYLENE) | 1.05 Kg/Kg content in the export product |



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| 7 | 68149090 | GLASS MICA TAPE | 1.02 Kg/Kg content in the export product |

**Note: The word "ANY" may be replaced with the word "Relevant" in the description of import item at Sl. No. 2.**

RA concerned may take suitable consequential action accordingly.

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| **Case No.:240/14/81-ALC2/2018** | Party Name: KEI INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| HQ File :01/81/050/00958/AM19/ | RLA File :05/23/040/00393/AM19/ | Lic.No/Date:0510409272 09.01.2019 | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

| Sl. No. | ITCHS Code | Import item | Recommended Quantity |
|---|---|---|---|
| 1 | 74081190 | COPPER WIRE ROD / CC ROD ( EC GRADE) ( 99.99 % PURITY ELECTROLYTIC GRADE ) | 1.01 Kg/Kg content in the export product |
| 2 | 39019090 | XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE COMPOUND OF **RELEVANT** GRADE | 1.05 Kg/Kg content in the export product |
| 3 | 39041090 | PVC RESIN | 1.05 Kg/Kg content in the export product |
| 4 | 28258000 | ANTIMONY TRIOXIDE | |
| 5 | 39199090 | SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE | 1.02 Sq. mtr/Sq. mtr content in the export product |
| 6 | 74101100 | COPPER TAPE (ELECTROLYTIC HIGH CONDUCTIVITY GRADE) | 1.01 Kg/Kg content in the export product |
| 7 | 39019090 | HDPE (HIGH DENSITY POLYETHYLENE) | 1.05 Kg/Kg content in the export product |
| 8 | 39089090 | NYLON COMPOUND OF **RELEVANT** GRADE | 1.05 Kg/Kg content in the export product |
| 9 | 76051100 | ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE) | 1.01 Kg/Kg content in the export product |

**Note:**

1. **The word "ANY" may be replaced with the word "Relevant" in the description of import item at Sl. No. 2.**
2. **The words "COPPER FOIL" may be deleted from the description of the import item at Sl. No. 6.**
3. **The word "DIFFERENT" may be replaced with the word "Relevant" in the description of import item at Sl. No. 8.**

RA concerned may take suitable consequential action accordingly.

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| **Case No.:1/14/81-ALC2/2018** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| HQ File :01/81/050/00719/AM19/ | RLA File :03/95/040/00868/AM19/ | Lic.No/Date:0310826355 14.01.2019 | Deferred |

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**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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| | **Case No.:243/14/81-ALC2/2018** | Party Name: BELDEN INDIA PVT.LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00961/AM19/ | RLA File :31/83/040/00159/AM19/ | Lic.No/Date:3110067285 16.01.2019 | Deferred |
| 125 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.05.2019 followed by final reminder on 25.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:272/14/81-ALC2/2018** | Party Name: POLYCAB WIRES PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 126 | HQ File :01/81/050/00990/AM19/ | RLA File :03/95/040/00923/AM19/ | Lic.No/Date:0310826392 16.01.2019 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.06.2019 given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:248/14/81-ALC2/2018** | Party Name: ARMOR PLAST LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 127 | HQ File :01/81/050/00966/AM19/ | RLA File :07/24/040/00245/AM19/ | Lic.No/Date:0710114425 18.01.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the case has been referred toConsultant (TEC-3) on 26.06.2019 for examination. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:257/14/81-ALC2/2018** | Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00975/AM19/ | RLA File :05/24/040/00603/AM19/ | Lic.No/Date:0510409464 24.01.2019 | Deferred |
| 128 | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.03.2019 for examination of the case. DPIIT vide F. No.: P-47011/69/2019-TSW dated 15.03.2019 informed that the export items are not concerned with DPIIT. Hence, the Committee decided to forward the case to DHI for examination.<br><br>The case stands deferred. | | | |



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| | **Case No.:261/14/81-ALC2/2018** | Party Name: CMI ENERGY INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00979/AM19/ | RLA File :05/23/040/00433/AM19/ | Lic.No/Date:0510409502 29.01.2019 | Deferred |
| 129 | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):<br><br>1. Sl. No. 4 & 12 of the Standard Deficiency Format.<br><br>The case stands deferred. | | | |

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| | **Case No.:264/14/81-ALC2/2018** | Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 130 | HQ File :01/81/050/00982/AM19/ | RLA File :03/94/040/00931/AM19/ | Lic.No/Date:0310826718 30.01.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:263/14/81-ALC2/2018** | Party Name: AXORA RESOURCES LIMITED. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00981/AM19/ | RLA File :02/24/040/00160/AM19/ | Lic.No/Date:0210208946 30.01.2019 | Deferred |
| 131 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 29.05.2019 followed by final reminder on 25.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:265/14/81-ALC2/2018** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| 132 | HQ File :01/81/050/00983/AM19/ | RLA File :03/95/040/01073/AM19/ | Lic.No/Date:0310826723 30.01.2019 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.06.2019 given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 133 | **Case No.:266/14/81-ALC2/2018** | Party Name: JINDAL QUALITY TUBULAR LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File | RLA File | Lic.No/Date:0510409539 | Deferred |



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| | :01/81/050/00984/AM19/ | :05/23/040/00434/AM19/ | 31.01.2019 | |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 16.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 134 | **Case No.:267/14/81-ALC2/2018** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00985/AM19/ | RLA File :03/95/040/01139/AM19/ | Lic.No/Date:0310826748 31.01.2019 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.06.2019 given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 135 | **Case No.:270/14/81-ALC2/2018** | Party Name: JINDAL SAW LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00988/AM19/ | RLA File :05/23/040/00480/AM19/ | Lic.No/Date:0510409551 01.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 27.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 136 | **Case No.:274/14/81-ALC2/2018** | Party Name: P.M. ELECTRO AUTO PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00992/AM19/ | RLA File :03/95/040/01147/AM19/ | Lic.No/Date:0310826802 04.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 29.05.2019 followed by final reminder on 25.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 137 | **Case No.:284/14/81-ALC2/2018** | Party Name: DISHA AUTO COMPONENTS PVT.LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01002/AM19/ | RLA File :03/94/040/00976/AM19/ | Lic.No/Date:0310826973 11.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 29.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br>The case stands deferred. | | | |

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| 138 | **Case No.: 282/14/81-ALC2/2018** | Party Name: GRUNER INDIA PRIVATE LIMITED | Meet No/Date: 6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01000/AM19/ | RLA File :05/23/040/00495/AM19/ | Lic.No/Date:0510409632 11.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 139 | **Case No.:286/14/81-ALC2/2018** | Party Name: SUBHAM ENGINEERING WORKS | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01004/AM19/ | RLA File :03/95/040/01112/AM19/ | Lic.No/Date:0310826989 12.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 29.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 140 | **Case No.:285/14/81-ALC2/2018** | Party Name: TATA INTERNATIONAL LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01003/AM19/ | RLA File :02/24/040/00166/AM19/ | Lic.No/Date:0210208972 12.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 141 | **Case No.:289/14/81-ALC2/2018** | Party Name: R R KABEL LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01007/AM19/ | RLA File :03/95/040/01148/AM19/ | Lic.No/Date:0310827010 13.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 142 | **Case No.:290/14/81-ALC2/2018** | Party Name: POONAM ENTERPRISES, | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File | RLA File | Lic.No/Date:0310827051 | Deferred |



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| | :01/81/050/01008/AM19/ | :03/95/040/01088/AM19/ | 14.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 143 | **Case No.:292/14/81-ALC2/2018** | Party Name: MAURIA UDYOG LTD | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01010/AM19/ | RLA File :05/24/040/00629/AM19/ | Lic.No/Date:0510409679 15.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 144 | **Case No.:295/14/81-ALC2/2018** | Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01013/AM19/ | RLA File :07/24/040/00267/AM19/ | Lic.No/Date:0710114562 15.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 27.05.2019. DPIIT informed vide U.O. No.: P-47011/132/2019-TSW dated 29.05.2019 that the case may be consulted with MeitY/DoT. Hence, the Committee decided to forward the case to MeitY for examination.<br><br>The case stands deferred. | | | |

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| 145 | **Case No.:298/14/81-ALC2/2018** | Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01016/AM19/ | RLA File :05/23/040/00504/AM19/ | Lic.No/Date:0510409688 18.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the case was referred to MeitY for examination on 05.04.2019 followed by a reminder on 24.05.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MeitY for expediting the comments.<br><br>The case stands deferred. | | | |

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| 146 | **Case No.:305/14/81-ALC2/2018** | Party Name: APL APOLLO TUBES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01023/AM19/ | RLA File :05/23/040/00501/AM19/ | Lic.No/Date:0510409773 25.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, | | | |



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| | no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. |

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| 147 | **Case No.:22/2/81-ALC2/2019** | Party Name: PRECISION METALS | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01108/AM19/ | RLA File :03/95/040/01266/AM19/ | Lic.No/Date:0310827315 26.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 148 | **Case No.:383/14/81-ALC2/2018** | Party Name: SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01101/AM19/ | RLA File :05/24/040/00661/AM19/ | Lic.No/Date:0510409786 26.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 149 | **Case No.:384/14/81-ALC2/2018** | Party Name: KEI INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01102/AM19/ | RLA File :05/23/040/00494/AM19/ | Lic.No/Date:0510409803 27.02.2019 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 26.6.2019 given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 150 | **Case No.:385/14/81-ALC2/2018** | Party Name: KEI INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01103/AM19/ | RLA File :05/23/040/00517/AM19/ | Lic.No/Date:0510409804 27.02.2019 | Approved |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 26.6.2019 given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 151 | **Case No.:388/14/81-ALC2/2018** | Party Name: AXORA RESOURCES LIMITED. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01106/AM19/ | RLA File :02/24/040/00181/AM19/ | Lic.No/Date:0210209027 28.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 29.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 152 | **Case No.:387/14/81-ALC2/2018** | Party Name: PARAMOUNT COMMUNICATIONS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01105/AM19/ | RLA File :05/24/040/00690/AM19/ | Lic.No/Date:0510409820 28.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):<br><br>1. Sl. No. 4 & 12 of the Standard Deficiency Format.<br>2. To provide details of specific export item.<br><br>The case stands deferred. | | | |

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| 153 | **Case No.:58/2/81-ALC2/2019** | Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01144/AM19/ | RLA File :05/24/040/00709/AM19/ | Lic.No/Date:0510409887 08.03.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 154 | **Case No.:86/2/81-ALC2/2019** | Party Name: SATURN INDUSTRIES, | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01172/AM19/ | RLA File :07/24/040/00288/AM19/ | Lic.No/Date:0710114695 22.03.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 155 | **Case No.:94/2/81-ALC2/2019** | Party Name: HVR SOLAR PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/01180/AM19/ | RLA File :05/23/040/00571/AM19/ | Lic.No/Date:0510410028 25.03.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.06.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. | | | |

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| 156 | **Case No.:2/2/81-ALC2/2019** | Party Name: JINDAL SAW LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00002/AM20/ | RLA File :05/23/040/00583/AM19/ | Lic.No/Date:0510410092 29.03.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 22.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 157 | **Case No.:17/2/81-ALC2/2019** | Party Name: UNIVERSAL FLEXIBLES PVT. LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00017/AM20/ | RLA File :07/24/040/00307/AM19/ | Lic.No/Date:0710114751 10.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):<br><br>1. Sl. No. 2, 3, 5 & 11 of the Standard Deficiency Format.<br><br>The case stands deferred. | | | |

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| 158 | **Case No.:1/3/81-ALC2/2019** | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00021/AM20/ | RLA File :04/24/040/00003/AM20/ | Lic.No/Date:0410165474 15.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY on 24.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 159 | **Case No.:6/3/81-ALC2/2019** | Party Name: C.L.GUPTA EXPORTS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00026/AM20/ | RLA File :29/24/040/00001/AM20/ | Lic.No/Date:2910025392 16.04.2019 | Deferred |

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| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 160 | **Case No.:7/3/81-ALC2/2019** | Party Name: C.L.GUPTA EXPORTS LTD. | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00027/AM20/ | RLA File :29/24/040/00002/AM20/ | Lic.No/Date:2910025393 16.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 161 | **Case No.:8/3/81-ALC2/2019** | Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00028/AM20/ | RLA File :02/24/040/00005/AM20/ | Lic.No/Date:0210209122 23.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 162 | **Case No.:17/3/81-ALC2/2019** | Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00037/AM20/ | RLA File :34/24/040/00034/AM20/ | Lic.No/Date:3410045082 26.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 27.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments.<br><br>The case stands deferred. | | | |

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| 163 | **Case No.:23/3/81-ALC2/2019** | Party Name: GANGES INTERNATIONALE (P) LTD., | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00043/AM20/ | RLA File :04/24/040/00005/AM20/ | Lic.No/Date:0410165543 01.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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|---|---|---|---|---|
| 164 | **Case No.:27/5/81-ALC2/2019** | Party Name: PEARL INSULATIONS PVT. LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File :01/81/050/00076/AM20/ | RLA File :07/24/040/00023/AM20/ | Lic.No/Date:0710114910 17.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 19.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. | | | |

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| 65 | **Case No.:2/1/81-ALC2/2018** | Party Name: KIRTANLAL STEEL PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2019 26.06.2019 | **Status:** |
| | HQ File : 01/81/050/00002/AM19/ | RLA File : 03/94/040/00878/AM18/ | Lic.No/Date:0310820384 11.04.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and heard the representatives of applicant during personal hearing. The Committee directed to representative of the applicant to furnish following information as per advice of Consultant (TEC-3) as under:<br><br>1. Drawing of each type of joint/coupling being exported with all dimensions vis-à-vis drawing of the pipe required to manufacture export item.<br>2. Process flow chart with stage wise wastage & justification of wastage asked for.<br><br>The case stands deferred. | | | |

Offline Cases:

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| Case No.:1/21/81-ALC2/2017 | Kirtanlal Steel Private Limited, Mumbai | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00442/AM18/DES-II | |
| Dated: 26.06.2019 | RLA File No: 03/94/040/00102/AM18/ | Deferred |
| Subject: | Request for revision of ratified norms in respect of advance authorization no. 0310815526 dated 05.09.2017. | |
| **Decision:**The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%.<br><br>However, the applicantvide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. The Committee heard the representative of applicant during personal hearing and directed the representativesto furnish following information as per advice of Consultant (TEC-3) as under:<br><br>1. Drawing of each type of joint/coupling being exported with all dimensions vis-à-vis drawing of the pipe required to manufacture export item.<br>2. Process flow chart with stage wise wastage & justification of wastage asked for.<br><br>The case stands deferred. | | |

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|---|---|---|
| Case No.:2/21/81-ALC2/2017 | Kirtanlal Steel Private Limited, Mumbai | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00443/AM18/DES-II | |
| Dated: 26.06.2019 | RLA File No: 03/94/040/00105/AM18/ | Deferred |
| Subject: | Request for revision of ratified norms in respect of advance authorization no. 0310815527 dated 05.09.2017. | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%.

However, the applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. The Committee heard the representative of applicant during personal hearing and directed the representatives to furnish following information as per advice of Consultant (TEC-3) as under:

1. Drawing of each type of joint/coupling being exported with all dimensions vis-à-vis drawing of the pipe required to manufacture export item.
2. Process flow chart with stage wise wastage & justification of wastage asked for.

The case stands deferred.

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|---|---|---|
| Case No.:2/23/81-ALC2/2017 | Kirtanlal Steel Private Limited, Mumbai | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00501/AM18/DES-II | |
| Dated: 26.06.2019 | RLA File No: 03/94/040/00529/AM18/ | Deferred |
| Subject: | Request for ratification of norms in respect of advance authorization no. 0310816055 dated 29.09.2017. | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/81dated 10.10.2018 due to non submission of reply of deficiency letter.

However, the applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. The Committee heard the representative of applicant during personal hearing and directed the representatives to furnish following information as per advice of Consultant (TEC-3) as under:

1. Drawing of each type of joint/coupling being exported with all dimensions vis-à-vis drawing of the pipe required to manufacture export item.
2. Process flow chart with stage wise wastage & justification of wastage asked for.

The case stands deferred.

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|---|---|---|
| Case No. 11/18/81-ALC2/2016 | M/S. FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00362/AM17/DES.II | |
| Dated: 26.06.2019 | RLA File No.: 08/24/040/00177/AM17/ | Deferred |
| Subject: | Request for revision of ratified norms in respect of Advance Authorization No. 0810138679 dated 16.09.2016. | |

**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide F. No.: 7/253/2018-TS dated 17.06.2019:

1. Composition of Automatic Casting Machine indicating Furan Resin content in the export product.



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2. Manufacturing process indicating stage wise wastage of the raw materials/components (both imported &indigenous) for manufacture of export product.
3. Calculation for requirement of imported raw material for the manufacture of Automatic Casting Machine.

The case stands deferred.

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| Case No. 1/15/81-ALC2/2013 | CROMPTON GREAVES LIMITED | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00216/AM14/DES.II | |
| Dated: 26.06.2019 | RLA File No.: 03/94/040/00985/AM13/ | Approved |
| Subject: | Request for ratification of norms in respect of Advance Authorization No. 0310750038 dated 18.09.2013. | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/81dated 12.11.2014 due to non submission of reply of deficiency letter dated 04.06.2014. However, the applicant vide letter dated 24.8.2018 furnished the reply to the deficiency letter and requested to fix the ad-hoc norms. The case was referred to DHI for examination and comments.

The comments of DHI were received vide U.O. No.3/58/2014-TSW(B) dated 11.10.2018. It was observed that AA no. and date was wrongly mentioned in the above said U.O. The necessary corrections were made in the U.O. by representative of DHI during the meeting,

Based on the written comments of DHI vide U.O. No.3/58/2014-TSW(B) dated 11.10.2018, as corrected, the Committee decided to approve the case as under:

| Items as per AA | Comments | |
|---|---|---|
| Item 1 | 1.05 Kg/Kg content in Export Product | Whereas the net weight of the raw material in export product will be as per Technical Guaranteed Particulars in purchase contract, between applicant and the buyer along with declaration in Appendix 4H and 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 |
| Item 2 | 1.01 Kg/Kg content in Export Product | |
| Item 3 | 1.05 Kg/Kg content in Export Product | |
| Item 4 | Net to Net | |
| Item 5 to 12 | Net to Net as per GN-4 with accountability clause | |
| Rest of the items deleted as not physically incorporated in the export product. | | |

RA concerned may take further necessary action as per the decision of NC.

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|---|---|---|
| Case No. 9/2/81-ALC2/2016 | ELKAY TELELINKS LIMITED | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00009/AM17/DES.II | |
| Dated: 26.06.2019 | RLA File No: 05/23/040/00419/AM16/ | Deferred |
| Subject: | Request for ratification of norms in respect of Advance Authorization No. 0510397504 dated 04.02.2016. | |

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**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 09/81dated 25.07.2017 due to non submission of reply of deficiency letter dated 10.04.2017. However, the applicant furnished the reply with a request to fix the ad-hoc norms.The matter was pending as DRI vide letter dated 19.09.2017 requested not to take any decision for extension/review of EO. Now, DRI vide letter dated 15/18.11.2018 has stated to proceed for ratification of norms with the request to intimate the outcome to them.

Hence, the case was referred to DPIIT on 19.06.2019 for examination. Since, no comments have been received yet, the Committee decided to wait for comments.

The case stands deferred.

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| Case No. 9/1/81-ALC2/2017 | ELKAY TELELINKS LIMITED | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00646/AM17/DES.II | |
| Dated: 26.06.2019 | RLA File No: 05/23/040/00342/AM17/ | Deferred |
| Subject: | Request for ratification of norms in respect of Advance Authorization No. 0510401602 dated 10.02.2017. | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 10/81dated 08.08.2017 due to non submission of reply of deficiency letter dated 03.05.2017. However, the applicant furnished the reply with a request to fix the ad-hoc norms. The matter was pending as DRI vide letter dated 19.09.2017 requested not to take any decision for extension/review of EO. Now, DRI vide letter dated 15/16.11.2018 has stated to proceed for ratification of norms with the request to intimate the outcome to them.

Hence, the case was referred to DPIIT on 19.06.2019 for examination. Since, no comments have been received yet, the Committee decided to wait for comments.

The case stands deferred.

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| Case No. 11/4/81-ALC2/2017 | KSE ELECTRICALS PVT. LIMITED | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00090/AM18/DES.II | |
| Dated: 26.06.2019 | RLA File No: 02/24/040/00011/AM18/ | Deferred |
| Subject: | Request for ratification of norms in respect of Advance Authorization No. 0210207536 dated 20.04.2017. | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 19/81dated 05.12.2017 due to non submission of reply of deficiency letter dated 21.07.2017. However, the applicant vide letter dated 26.2.2018 furnished the reply with a request to fix the ad-hoc norms.

The case was referred to MSME on 18.06.2019 for examination. Since, no comments have been received yet, the Committee decided to wait for comments.

The case stands deferred.

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| Case No. 54/15/81-ALC2/2014 | KALPATARU POWER TRANSMISSION LIMITED | Status |
| Meeting Number: 6/81 | HQ File No: 01/81/050/00511/AM15/DES.II | |
| Dated: 26.06.2019 | RLA File No: 08/24/040/00321/AM15/ | Deferred |
| Subject: | Request for revision of ratified norms in respect of Advance Authorization No. 0810133891 dated 21.11.2014. | |

**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to



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furnish following information as per advice of Consultant (TEC-3):

1. Details of percentage wastage allowed by NC vis-à-vis percentage wastage asked for in tabular form.
2. Stage wise wastage for each item of import where higher wastage is claimed with supporting drawing of the components to be manufactured from the imported raw material..

The case stands deferred.

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| Case No. 28/21/81-ALC2/2017<br>Meeting Number: 6/81<br>Dated: 26.06.2019<br>Subject: | PHOENIX FOILS PVT. LTD.<br>HQ File No: 01/81/050/00469/AM18/DES.II<br>RLA File No: 03/95/040/00635/AM18/<br>Request for ratification of norms in respect of Advance Authorization No. 0310817030 dated 14.11.2017. | Status<br><br>Withdrawn |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 07/81dated 29.11.2018 due to non submission of reply of deficiency letter dated 28.9.2018 followed by reminder dated 18.10.2018.

However, the applicant vide letters dated26.3.2019, 01.04.2019 and 4.5.2019 represented against the rejection requested for fixation of the ad-hoc norms on repeat basis as fixed for AA No. 0310820781 dated 04.05.2018 or AA No. 0310811575 dated 02.03.2017. The applicant further intimated that it has completed around 57% obligation under the present Authorisation. Unless the export obligation is not completed, it is unable to give exact details thickness wise and grade wise width of import and export.

The Committee reconsidered the case and noted that the applicant is not clear about specification of import & export till the completion of export obligation. Hence, the Committee decided to withdraw the case from the agenda.

RA concerned may take further necessary action as per the decision of NC.

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| Case No. 10/8/81-ALC2/2015<br>Meeting Number: 6/81<br>Dated: 26.06.2019<br>Subject: | FCI OEN CONNECTORS LIMITED<br>HQ File No.:01/81/050/00154/AM16/DES-II/<br>RLA File No.: 10/24/040/00140/AM15/<br>Ratification of norms in respect of advance authorization no. 1010059108 dated 13.04.2015. | Status<br><br>Approved |

**Decision:**The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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|---|---|---|
| Case No. 5/13/81-ALC2/2014<br>Meeting Number: 6/81<br>Dated: 26.06.2019<br>Subject: | FCI OEN CONNECTORS LIMITED<br>HQ File No.:01/81/050/00421/AM15/DES-II/<br>RLA File No.: 10/24/040/00058/AM15/<br>Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014. | Status<br><br>Approved |

**Decision:**The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. (Copy enclosed)

However the Committee noted that Meity in its letter dated 25.06.2019 has wrongly mentioned AA No. as 1010059810 which needs to be corrected by Meity.

RA concerned may take suitable consequential action accordingly.

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Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

# SDF

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| **Export Items**: | | |
| | 1 | Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). |
| | 2 | Detail technical note on manufacturing process including the relevant flow sheet. |
| | 3 | Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. |
| | 4 | Weight of each Export Product. |
| | 5 | Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. |
| **Import Items:** | | |
| | 6 | Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. |
| **Components:** | | |
| | 7 | Technical characteristics / part numbers, if any. |
| | 8 | Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). |
| | 9 | Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. |
| | 10 | Size and specification including grade, composition, range, thickness etc. of the items proposed for import. |
| | 11 | Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. |
| | 11 (a) | Sheet layout diagram of the material indicating the wastage during blanking. |
| | 12 | Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished. |
| | 13 | Weight of Steel, which requires imported welding material, giving break-up of:<br>i) Steel Plates/Sheets upto 30mm thickness<br>ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness<br>iii) Steel Plates/Sheets more than 70 mm thickness.<br>iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc. |
| | 14 | Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002. |
| | 15 | Use of export product. |
| | 16 | You are advised to apply for SION. |
| | 17 | Please use expanded/full name of end product. Do not use the abbreviations/short form. |
| | **18** | -- |
| | **19** | **Any other information:** |
| | 20 | The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267. |

TEC-3

(12) ~~15~~ ~~15/5/19~~ 12 / 26.6.2019

Reply dt. 17.01.18
Reply dt. 25.04.19
EP 3-Add "Coating thickness 1400 micron & coating area 105333.959 sq.mtr.
4-Add "Coating thickness 350 micron & coating area 192312.935 sq.mtr.
Import 1,6,11 & 19- Desciption & qty. as per Sl. No. 1 of SION C 593
2,7,12 & 20 - Welding Wire 4 kg./MT of EP 1,2,3 & 4 respectively
3 & 8 - Welding Flux 5 kg./MT of EP 1 & 2 respectively
4 & 9 -X Ray Film - 1 sheet /MT of EP 1 & 2 respectively
5 & 10-CO2 Wire - 0.8 kg./MT of EP 1 & 2 respectively
13 & 21 - Welding Flux
14 & 22- X Ray Film-
15 & 23 - CO2 Wire
16 & 24 - Steel Shots/Grits
17 & 18 - Relevent Epoxy Power - AF
25- Relevent Epoxy Power- 115.1 MT
Total cif value of items 3 to 5 not to exceed 3 % of FOB value of EP1
Total cif value of items 8 to 10 not to exceed 3 % of FOB value of EP2
Total cif value of items 13 to 16 not to exceed 5 % of FOB value of EP3
Total cif value of items 21 to 24 not to exceed 5 % of FOB value of EP4
Grade & thickness of steel to match in import & export

13.05.19

DES II

25, 26, 32
26.06.2019

25, 26, 32

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No. 0310820973 dt. 15/05/2018, AA No. 0310820974 dt. 15/05/2018, AA No. 0310821056 dt. 17/05/2018.
Reference: - DGFT U.O.No.01/81/50/267/AM-19/DES-2/811 dated; 12.11.2018
DGFT U.O.No.01/81/50/268/AM-19/DES-2/888 dated; 19.11.2018
DGFT U.O.No.01/81/50/270/AM-19/DES-2/822 dated; 15.11.2018

25 → The above AA0310820973 dt. 15/05/2018 may be ratified as under:

1. % wastage on net content for item no 1, 2 and 3 may be allowed as repeat of AA0310820971 dated 15/05/2018 ratified in NC meeting (3/81-ALC2/2019) dated 15/05/2019
2. Import item at Sl. No. 1 , may be of relevant grade and diameter and import items at Sl. No. 2 and 3 may be of relevant grade and size as contained/utilized in the export items.

26 → The above 0310820974 dt. 15/05/2018 may be ratified as under:

1. % wastage on net content for item no 1, 2 and 3 may be allowed as repeat of AA0310820971 dated 15/05/2018 ratified in NC meeting (3/81-ALC2/2019) dated 15/05/2019
2. Import item at Sl. No. 1 , may be of relevant grade and diameter and import items at Sl. No. 2 and 3 may be of relevant grade and size as contained/utilized in the export items.

32 → The above AA No. 0310821056 dt. 17/05/2018 may be ratified as under:

1. % wastage on net content for item no 1 and 2 may be allowed as repeat of AA0310820971 dated 15/05/2018 ratified in NC meeting (3/81-ALC2/2019) dated 15/05/2019
2. Quantity of import item at Sl No. 3 viz. PVC Resin may be deleted in view of Export wise import details given showing deletion of the same.
3. Import item at Sl. No. 1 , may be of relevant grade and diameter and import item at Sl. No. 2 may be of relevant grade and size as contained/utilized in the export items.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 397/2018-TSW, dated 21/06/2019

27, 30
26/06/2019

27 & 30
26/6/2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s R.R. Kabel Ltd. AA No. 0310820984 dt. 15/05/2018, AA No.0310821010 dt.16/05/2018.

Reference: -DGFT U.O.No.01/81/50/325/AM-19/DES-2/816 dated; 12/11/2018
DGFT U.O.No.01/81/50/324/AM-19/DES-2/834 dated; 17/11/2018

27 → Case1: The above AA No. 0310820984 dt. 15/05/2018 may be ratified as under:

Percentage wastage on net content for item no 1, 2 and 3 may be allowed as repeat of AA0310823945 dated 24/09/2018 ratified in NC meeting (4/81-ALC2/2019) dated 29/05/2019

30 → Case2: The above AA No. 0310821010 dt. 16/05/2018 may be ratified as under:

Percentage wastage on net content for item no 1 and 2 may be allowed as repeat of AA0310823943 dated 24/09/2018 ratified in NC meeting (4/81-ALC2/2019) dated 29/05/2019

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/386/2018-TSW, dated 25/06/2019

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26.06.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No.0310821055 dt. 17/05/2018.
Reference: - DGFT U.O.No.01/81/50/269/AM-19/DES-2/807, dated; 12.11.2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. % wastage on net content for item no 1, 2 and 3 may be allowed as repeat of AA0310820971 dated 15/05/2018 ratified in NC meeting dated 15/05/2019
2. Import item at Sl. No. 1 , may be of relevant grade and diameter and import items at Sl. No. 2 and 3 may be of relevant grade and size as contained/utilized in the export items.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 398/2018-TSW, dated 21/06/2019

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31/05/19.

(38)

38
26.06.2019

Subject: **AA No. 0910066469 dated 18.07.2018 Toshiba Transmission**

Date: 05/29/19 09:54 AM

From: RUCHIKA SINGH <ruchika.singh@gov.in>

To: Chandrakanth Reddy Mallu <nc2.dgft@nic.in>

Cc: "K.K. Tiwari AIA, DHI" <kk.tiwari@nic.in>

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Government of India
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Udyog Bhawan, New Delhi

**Reference**: DGFT ID Note 01/81/50/349/AM-19/DES-II/42 dated 07.05.2019
AA No. 0910066469 dated 18.07.2018 Toshiba Transmission

The above AA has been examined and following is supported for Export products :

1. Export Product 1,2 – Item 2 @ 1.02 kg/Kg content in EP
   Item 3 @ 5kgs/KVA
   Other items as per C-1361
2. Export Product 3,4,5,6 – Inputs item 1 @3.3 Kg/KVA
   Other items as per C-325
3. Export Product 7,8 – Inputs item 1 @ 2.75 Kg/KVA
   Other items as per C-324
4. For all Export Products – Item 7 to 10 – Net to Net with accountability clause.
5. Kraft paper be allowed in place of Resin bonded paper mentioned in C-324 and 325.

DES-II may take a view.

(K.K. Tiwari)
Industrial Adviser

Deputy DGFT, DES-II
DHI ID Note DES-2/TOSH/Tr-1-2018-HEI dated 28.05.2019

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26.06.2019

(39)

Subject: **AA No. 0910066468 dated 18.07.2018 Toshiba Transmission .**

Date: 05/27/19 10:09 AM

From: RUCHIKA SINGH <ruchika.singh@gov.in>

To: Chandrakanth Reddy Mallu <nc2.dgft@nic.in>

Cc: "K.K. Tiwari AIA, DHI" <kk.tiwari@nic.in>

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Government of India

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

**Reference** – DGFT ID Note 01/81/50/350/AM-19/DES-2/43 dated 08.05.2019

AA No. 0910066468 dated 18.07.2018 Toshiba Transmission .

The matter has been examined and following inputs of EP are supported :

Item 1 – 2.75 Kgs/ KVA
Item 2 – as per (1) of C-324
Item 3 – as per (2) of C-324
Item 4 – as per (3) of C-324
Item 5 – as per (5) of C-324
Item 6 – as per (4) of C-324
Item 7 to 10 – Net to Net with accountability clause

DES-II may take a view.

(K.K. Tiwari)
Industrial Adviser

Deputy DGFT, DES-II

DHI ID Note. DES-2/TOSH/Tr-2-2018-HEI dated .05.2019

41
26.06.2019

Reply dt. 25.05.19

EP- Size & qty. given in reply letter may be included.

Import - 1 & 2- 1.01 kg./kg. content
3- 1.05 kg./kg. content
4- 1.05 kg./kg. content.Add"containing EVA & carbon black"
5 & 6 - 1.05 kg./kg. content
7- 1.01 kg./kg.content
8- 1.02 kg/ kg. content
9 to 17 - 1.05 kg./kg.content
18- As per packing policy

21.06.19

DGFT

54
26.06.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Seikodenki Pvt. Ltd.. AA No. 0410164592, dt. 13/08/2018.
Reference: -DGFT U.O.No.01/81/50/573/AM-19/DES-2/892 dated; 10/01/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of the export product may be specified in the AA.
2. Word "Relevant" may pre-fixed with the descriptions of import items.
3. Quantities of import item at Sl.No. 1 may be allowed with up to 2% wastage with accountability clause.
4. Quantities of import items at Sl.Nos. 2 to 9 may be allowed with up to 1% wastage with accountability clause.
5. Quantities of import items at Sl.Nos. 10 to 14 may be allowed on net-to-net basis with accountability clause.
6. Quantities of import item at Sl.No. 15 may be allowed with up to 2% wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/5/2019-TSW, dated 17/05/2019

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26/6/2019.

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Shera Metal Pvt. Ltd. AA No.1310049119 dt. 02/11/2018.
Reference: -DGFT U.O.No.01/81/50/899/AM-19/DES-2/83 dated 21/06/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Import item at Sl. No. 1 and 2 may of relevant grade and specification as Contained/Utilized in the export item.
2. Quantity of import item at Sl. No. 1 and 2 may be allowed with up to 1.05 kgs/kg content in the export item with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/50/2019-TSW, dt. 26/06/2019

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26/6/2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Sterlite Power Transmission Ltd. AA No.0310825166 dt. 22/11/2018.
Reference: -DGFT U.O.No.01/81/50/530/AM-19/DES-2/875 dated; 08/01/2019

With reference to the above, the undersigned is directed to say that:

Quantity of import item at Sl.No. 1 may be allowed with up to 1% wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/7/2019-TSW, dated;25/06/2019

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26/6/19

Reply dt. 27.04.19

On the basis of study group report proposal is recommended as follows -

EP 1 to 3- Add"Coating thickness (i)Epoxy Power-150micron
(ii) Adhesive - 200 micron (iii) Polyethylene-1.45 mm
and total surface area to be coated-158191 Sq. Mtr.

EP 4 to 6- Add"Coating thickness (i)Epoxy Power-150micron
(ii) Adhesive - 200 micron (iii) Polyethylene-1.65 mm
and total surface area to be coated-27681 Sq. Mtr.

Import- 1- 1.14 MT/MT content in EP 1 to 6
2-Relevant Epoxy Powder-AF
3- Relevant Adhesive-42193 kg.
4- 301815 kg.
5- upto 2% of fob value of EP 1 to 6
6- 1.14 MT/MT content in EP 7 to 11

Grade & thickness of steel to match in import & export

25.06.19

DES II

115
26.06.2019

**ACG PHARMAPACK PVT. LTD**

LIC.NO. 0310826048 DT.01.01.2019

Taking in to consideration 7% wastage lic. may be ratified as under

EXPORT : **COLD FORM BLISTER FILM** 1.0 Kg

IMPORT:

| S.NO | ITEM NAME | QTY IN KG. |
|---|---|---|
| 1. | PVC Film (60 micron) | 0.3608 |
| 2. | BOPA Film(25 micron) | 0.1293 |
| 3. | Aluminium foil(45 micron) | 0.5447 |
| 4. | P U Adhesive(58 to 62% NVM) | 0.0583 |
| 5. | P U Hardener(98.5 to 100% NVM) | 0.0009 |

24/06/19

Nc-2

126
26.06.2019

Mail dt. 24.05.19 & 04.06.19

EP- Size & qty. given in reply letter may be included.

Import - 1 & 2- 1.01 kg./kg. content

3- 1.05 kg./kg. content

4- 1.05 kg./kg. content.Add"containing EVA & carbon black"

5 & 6 - 1.05 kg./kg. content

7- 1.01 kg./kg.content

8- 1.02 kg/ kg. content

9 to 17 - 1.05 kg./kg.content

18- 4 % of wt. of steel to be galvanised

19- As per packing policy

Grade of steel to match in import & export

06/06/19

132
26/06/2019

Mail dt. 24.05.19 & 04.06.19

EP- Size & qty. given in reply letter may be included.

Import - 1 & 2- 1.01 kg./kg. content

3- 1.05 kg./kg. content

4- 1.05 kg./kg. content.Add"containing EVA & carbon black"

5 & 6 - 1.05 kg./kg. content

7- 1.01 kg./kg.content

8- 1.02 kg/ kg. content

9 to 17 - 1.05 kg./kg.content

18- 4 % of wt. of steel to be galvanised

19 &20- 1.05kg./kg. content

21- As per packing policy

Grade of steel to match in import & export

06/06/19

134
26.06.2019

EP- Size & qty. given in reply letter may be included.

Import - 1 & 2- 1.01 kg./kg. content

3- 1.05 kg./kg. content

4- 1.05 kg./kg. content.Add"containing EVA & carbon black"

5 & 6 - 1.05 kg./kg. content

7- 1.01 kg./kg.content

8- 1.02 kg/ kg. content

9 to 17 - 1.05 kg./kg.content

18- 4 % of wt. of steel to be galvanised

19- As per packing policy

20 &21- 1.05kg./kg. content

Grade of steel to match in import & export

149
26.06.2019

Letter dt. 24.06.19

Import - 1. 1.01 kg./kg.content

2.1.05 kg./kg. content.Word "ANY" may be replaced by "RELEVENT"

3,4,9 & 12. 1.05 Kg./Kg.content

5 & 13. 1.02 kg./kg. Content

6. 1.02 Sq. mtr./Sq. mtr. Content

7. 1.01 kg./kg. content

8. 1.01 kg./kg. content. Words "Copper foil" may be deleted

10. 1.05 kg./kg. content
Word "Different"may be replaced with"Relevent"

11. 1.02 kg./kg. content

26.6.19

DSG II

150
26.06.2019

Import - 1 & 9. 1.01 kg./kg.content

2.1.05 kg./kg. content.Word "ANY" may be replaced by "RELEVENT"

3,4, & 11. 1.05 Kg./Kg.content

5 to 7. 1.02 kg./kg. Content

8. 1.01 kg./kg. content. Words "Copper foil" may be deleted

10. 1.02 Sq. mtr./Sq. mtr. Content

12. 1.05 kg./kg. content

Word "Different"may be replaced with"Relevent"

26.6.19

DES II

176
26.06.2019

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(41)/2015-IPHW

दिनांक
Date 25.06.2019

**Subject: - Ratification of norms in terms of Para 4.7 of HBP (Vol 1) in respect of Advance Authorization No. 1010059108 dated 13.4.2015 issued in favour of M/s FCI OEN Connectors ltd Kerala.**

Reference DGFT O. M NO. 01/81/50/154/AM-16/DES-2/14 dated 06.06.2019 vide which comments of MeitY have been sought on the above mentioned application of M/s FCI OEN Connectors Ltd. Kerala for export of "Connectors".

2. The FOB value of export is Rs. 4,26,96,000 (US$690873.79) and CIF value of import is Rs 3,15,39,047 (US$ 502214.13).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product.

4. It is observed that, in the Foreign Trade Policy, 2015-2020, the wastage norms for manufacturing of gold jewellery has been prescribed. However, no norms have been prescribed for gold plating. The SION norms K45 prescribes the wastage norms for liquid gold is 2%. Accordingly, 2% has been recommended for precious metals like gold and palladium. The wastage norms for metal sheet have been recommended as one third of the wastage claimed by the party. Further, Ministry recommends ratification of norms of advance authorization as follows:-

| Sr. No. | Import Item | UOM | Qty. Applied in DGFT | Qty. Recommended |
|---|---|---|---|---|
| 1 | Beryllium Copper Strip | Kgs | 7011.52 | 4521.21 |
| 2 | Gold Plating Salt (GPC) | Gram | 8640 | 7344 |

(Saurabh Ranjan)
Scientist 'C'
Phone No. 24301764
Email: saurabh.ranjan@meity.gov.in

Shri S.K Panigrahi, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
DIT U.O No. 17(41)/2015-IPHW

Dated 13.04.2015

177
26.06.2019

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(40)/2015-IPHW

दिनांक
Date 25.06.2019

**Subject: - Ratification of norms in terms of Para 4.7 of HBP (Vol 1) in respect of Advance Authorization No. 1010059810 dated 26.09.2014 issued in favour of M/s FCI OEN Connectors ltd Kerala.**

Reference DGFT O. M NO. 01/81/50/421/AM-15/DES-2/33 dated 25.03.2019 vide which comments of MeitY have been sought on the above mentioned application of M/s FCI OEN Connectors Ltd. Kerala for export of "Connectors".

2. The FOB value of export is Rs. 3,42,21,122 (US$ 567985.42) and CIF value of import is Rs 1,14,96,957 (US$ 187705.42).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product.

4. It is observed that, in the Foreign Trade Policy, 2015-2020, the wastage norms for manufacturing of gold jewellery has been prescribed. However, no norms have been prescribed for gold plating. The SION norms K45 prescribes the wastage norms for liquid gold is 2%. Accordingly, 2% has been recommended for precious metals like gold and palladium. The wastage norms for metal sheet have been recommended as one third of the wastage claimed by the party. Further, Ministry recommends ratification of norms of advance authorization as follow:-

| Sr. No. | Import Item | UOM | Qty. Applied in DGFT | Qty. Recommended |
|---|---|---|---|---|
| 1 | Beryllium Copper Strip | Kgs | 5603.57 | 3621.57 |
| 2 | Gold Plating Salt (GPC) | Gram | 5780.6 | 4911.54 |

(Saurabh Ranjan)
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Shri S.K Panigrahi, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
DIT U.O No. 17(40)/2015-IPHW

Dated 26.09.2014